

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATED: 18.10.1979

NOTIFICATION
INCOME TAX

No. 3036 (F.No.261/5/79-ITJ): In exercise of the powers conferred by sub-section(1) and Section 122 of the Income-tax Act, 1961(43 of 1961) and of all other powers enabling it in that behalf and in partial modification of the Board's notification No. 2972(F.No.261/5/79-ITJ) dated 13.8.1979 the Central Board of Direct Taxes hereby direct that the Appellate Assistant Commissioner of Income-tax of the Range specified in column(2) of the Schedule below shall perform his functions in respect of all persons and income assessed to income-tax or super tax in the Income-tax Circle, Wards and Districts, specified in the corresponding entry in column(2) thereof excluding all persons and income assessed to income-tax over which the jurisdiction vests in Commissioner of Income-tax(Appeals).


SCHEDULE

Ranges with Headquarters 1	Income-tax Circles, Wards & Districts 2
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Appellate Assistant
Commissioner of Income-tax
F-Range, Bombay.

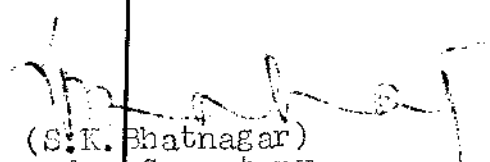
1. Con. Cir. IV to VI
2. For. Con. Cir. I & II
3. Foreign Section
4. A-IV Ward
5. A-V Ward
6. Special Cir. I & II(Old)
7. Special Cir. V & VI
8. T.D.S. Circle.

This notification shall take effect from 22.10.1979.


(S.K. Bhatnagar)
Under Secretary, Central Board of Direct Taxes

Copy to:

1. The Commissioner of Income-tax, Bombay City-I, Bombay- 25 copies.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I. (R.S.& P) (Bulletin) New Delhi - 5 copies
4. Ad-VI Section/E.D. Section.


(S.K. Bhatnagar)
Under Secretary
Central Board of Direct Taxes

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